

ments during the year, subject to the overall condition that assessments of all cases where searches were conducted before 31.3.1987 must be completed by 31.3.1989.

**Permission to Sell Land of Textile Mills
in Bombay**

1519. SHRI D.B. PATIL : Will the Minister of TEXTILES be pleased to state :

(a) whether a proposal is pending with Union Government for grant of permission to textile mill owners in Bombay to sell the lands belonging to the textile mills;

(b) if so, the details thereof; and

(c) the action taken by Union Government in this regard ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) The power to permit the sale of such land lies with the competent Urban Land Ceiling Authority/State/Government/Union Territories Administration concerned and not with the Union Government.

(b) and (c). Do not arise in view of (a) above.

Jaunpur Town Protection Scheme

1520. SHRI KAMLA PRASAD SINGH : Will the Minister of WATER RESOURCES be pleased to refer to the reply given on 21 November, 1985 to Unstarred Question No. 822 regarding plan to protect Jaunpur from floods and state :

(a) whether by now the Planning Commission to whom the Jaunpur Town Protections Scheme was forwarded by the Technical Advisory Committee in March, 1985 has since discussed the matter and arrived at some decisions/conclusions;

(b) if so, the details of the decisions/conclusions thereof;

(c) if not, the reasons for not arriving at any decision/conclusion all these years; and

(d) the details of steps taken to check the flood situation hovering over Jaunpur ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) to (d). The Scheme was discussed in the meeting of the Advisory Committee in November, 1985. The observations included that B.C. Ratio of the scheme was less than one, model experiments are needed and thereafter the scheme has to be reviewed.

**Eighth Finance Commission Award for
Payment of Compensatory Allowance
to Staff in Tribal Areas**

1521. SHRI SAMAR BRAHMA CHOUDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether Government of Rajasthan has defied Union Government's directive regarding utilisation of the Eighth Finance Commission Award for payment of compensatory allowance to the staff working in the Tribal areas; and

(b) if so, the steps proposed for ensuring compliance of the Award ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) and (b). Government of Rajasthan proposed to divert the amount allocated on the basis of the recommendations of the Eighth Finance Commission for payment of Compensatory Allowance to staff posted in tribal areas, to construction of quarters for staff in such areas, owing to certain difficulties faced by them in this regard. This proposal has not been accepted by the Government of India and the State Government has been requested to furnish the action plan for payment of compensatory allowance.

Post Office Saving Scheme

1522. SHRI SWAMI PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) the saving schemes which are in operation through post offices;